

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 05th day of May, 2003.

Original Application No. 1028 of 2000.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.

Chandragupt Porwal S/o Late H.N. Porwal
R/o 104 A/368, Rambagh, Kanpur.

.....Applicant

Counsel for the applicant :- Sri S.K. Om

V E R S U S

1. Union of India through Commissioner,
Kendriya Vidyalaya Sangathan, 18, Institutional
Area, Saheed Jeet Singh Marg, New Delhi.
2. Assistant Commissioner, Kendriya Vidyalaya Sangathan,
Lucknow Region, Sector-J, Aliganj, Lucknow-226024.
3. Principal, Kendriya Vidyalaya Sangathan, I.I.T.,
Kanpur.

.....Respondents

Counsel for the respondents :- Sri N.P. Singh

O R D E R

By this O.A filed under section 19 of the Administrative Tribunals Act, 1985, the applicant has challenged the order dated 01.09.2000 (Annexure A-1) by which applicant was declared sur-plus and transferred from K.V.S, IIT, Kanpur to Kendriya Vidyalaya, Mau. Learned counsel for the respondents submitted that after the impugned order was passed, applicant joined at Mau and is serving there for last above three years. It is submitted that the applicant may be due for another transfer very shortly. In the facts and circumstances, no interference is called for. The O.A is accordingly dismissed with no order as to costs.

/Anand/


Vice-Chairman.